

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14013/2025
[Arising out of impugned final judgment and order dated 06-12-2024
in WRIT-A No. 4810/2021 passed by the High Court of Judicature at
Allahabad]

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

PRADEEP KUMAR & ANR.

Respondent(s)

IA No. 112744/2025 - CONDONATION OF DELAY IN FILING
IA No. 112743/2025 - EXEMPTION FROM FILING O.T.
IA No. 112742/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 22-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :

Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.

For Respondent(s) :

Mr. S. K. Verma, AOR
Mr. Chandra Shekhar, Adv.
Mr. Prashant Shekhar, Adv.
Mr. Saurabh Upadhyay, Adv.
Mr. Sushant Harit, Adv.

Mr. Ravi Raghunath, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by the learned
counsel for the learned counsel for the respondent

no. 1 seeking adjournment, the matter is adjourned today.

Learned counsel for the respondent(s) may file counter affidavit within two weeks. List thereafter.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR